

policy guidance in this regard. Thus it is for the State Governments to formulate and implement perspective plans to raise the standard of environment, livelihood and services to be extended to the migrant poor.

Corruption Cases against IAS Officers

3879. SHRI GANGA CHARAN RAJPUT : Will the PRIME MINISTER be pleased to state :

(a) the number of IAS and officials against whom complaints regarding corruption and criminal cases have been registered;

(b) whether the Government are conducting any inquiry against those officials;

(c) if so, the total number of such cases; and

(d) the number of officials found guilty in corruption and criminal cases after conducting the inquiry and action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) to (d). Officers belonging to the Indian Administrative Service serve both in connection with the affairs of the State Government and the Central Government. The respective Governments in whose affairs they are serving for the time being are fully competent to look into the complaints received against these officers and take further action if required, in accordance with the All India Services (Discipline and Appeal) Rules, 1969. The information relating to the complaints received by the State Governments and action taken thereon is not required to be centrally monitored. In the Central Government, complaints received against IAS officers serving in a Ministry/Department are looked into as per the provisions of the Vigilance Manual by the administrative Ministry to determine as to whether a *prima facie* case exists, as the responsibility for maintaining the purity, integrity and efficiency of the administration vests in the Secretary of the Ministry/Department and Head of the Organisation. This information is not required to be centrally monitored by this Department. During the period from 1.1.1994 till date, a total number of 47 complaints were received in our department against the IAS officers working in the Central Government. These were sent for verification. After due verification, 15 complaints were closed. Disciplinary action was initiated against 5 IAS officers. During this period major penalty of dismissal was imposed upon two IAS officers and in three cases minor penalty was imposed. Sanction for prosecution under the Prevention of Corruption Act, 1988 was accorded against five serving IAS officers.

Gas Based Power Project

3880. SHRI BANWARI LAL PUROHIT : Will the PRIME MINISTER be pleased to state :

(a) whether the Government of Maharashtra have urged the Union Government to supply adequate gas to MSEB for its various gas based power projects;

(b) if so, the quantum of gas supplied by Gas Authority of India and ONGC to various gas based power projects of the State during the last three years, year-wise and project-wise;

(c) by when the additional gas is likely to be supplied to various gas based power projects in Maharashtra; and

(d) the criteria for allotment of gas to various gas based power projects in the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU) :

(a) Yes, Sir.

(b) Supplies in the last three years were as follows :

	(MMSCMD)		
	1994-95	1995-96	1996-97 (upto Nov. 96)
MSEB	2.69	3.17	2.94
TEC	1.62	2.25	1.75

(c) and (d). Supplies to the various gas consumers are being regulated depending on overall availability in accordance with the Action Plans drawn up by the Gas Linkage Committee.

Anti-Sea Erosion

3881. PROF. P.J. KURIEN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government propose to include Anti-Sea Erosion Programme as an integral part of the Five Year Plan; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Anti sea erosion programme is already a part of flood control component of the Five Year Plan.

(b) Under the Constitution irrigation and flood control including anti-sea erosion being a State subject, the responsibility for investigation, formulation, execution and financing etc., of the schemes/programmes of all types primarily rests with the concerned State and are